

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/MP/2026 along with IA No. 3/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the inter-state transmission System) Regulations, 2022 and Regulations 67 and 68 of the CERC (Conduct of Business) Regulations, 2023 seeking relaxation and removal of difficulties emanating from Regulations 5.11 (a) and (b), 10.11, 15.2, 15.3 and 37.10(g) of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) (Third Amendment) Regulations, 2025.

Petitioners : Indosol Solar Private Limited (ISPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Priya Singh, Advocate, ISPL
Shri Shivank Pratap Singh, Advocate, ISPL
Shri Samyak Jain, Advocate, ISPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Harsha Parakh, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CTUIL, submitted that the connectivity applications for 3500 MW ESS capacity were considered in the 47th CMETS meeting held on 26.5.2026 wherein it has been agreed to grant connectivity for non-solar hour Access under Regulation 5.11(a) of the GNA Regulations. Therefore, nothing survives in the present Petition. He also raised the issue of maintainability of the Petition and submitted that the Petitioner, ISPL, by seeking relaxation including the extension of Regulations 15.2 and 15.3 to Renewable Power Park Developers (RPPDs), is challenging the provisions of the GNA Regulations as RPPDs are distinct from REGS. He also sought liberty to place on record the minutes of CMETS within a week.

2. Learned counsel for the Petitioner, ISPL, submitted that ISPL is not challenging the provisions of the GNA Regulations. Rather, it is seeking the primary relief to the extent of applicability of Regulations 15.2 and 15.3 to RPPDs by invoking the Commission's Power to Relax under the GNA Regulations. She also sought liberty to file written submissions in the matter.

3. Based on the request of the parties, the Commission permitted the parties to file their respective written submissions in the matter within a week. Further, Respondent, CTUIL, was also permitted to place on record the minutes of CMETS within a week.

4. Subject to the above, the matter was reserved for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)